

FORM A PUBLIC ANNOUNCEMENT <small>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</small>	
FOR THE ATTENTION OF THE CREDITORS OF SONI E VEHICLE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Soni E Vehicle Private Limited
2. Date of incorporation of corporate debtor	26/07/2013
3. Authority under which corporate debtor is incorporated / registered	RoC - Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. : U34103DL2013PTC255976
5. Address of the registered office and principal office (if any) of corporate debtor	A-41, DSIDC Complex, Kirti Nagar New Delhi 110015 IN
6. Insolvency commencement date in respect of corporate debtor	01/05/2023 (Order of 26.04.2023 received on 01.05.2023)
7. Estimated date of closure of insolvency resolution process	27/10/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Ranjan Chakraborti IBBI Reg. No. - IBBI/IPA-002/IP-N00541/2017-2018/11618
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 1/22, Second Floor, Asaf Ali Road, New Delhi, National Capital Territory of Delhi - 110002 Email ID - ranjans@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C Ranjan and Associates : 17D/522, Konark Enclave, Vasundhara, Ghaziabad, UP 201012 Email ID - cirp.soni@gmail.com
11. Last date for submission of claims	15/05/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as of now, the corporate debtor is yet to give access of Books of Accounts
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as of now, the corporate debtor is yet to give access of Books of Accounts
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 17D/522, Konark Enclave, Vasundhara, Ghaziabad, UP 201012

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Soni E Vehicle Private Limited on 01/05/2023 (Order of 26.04.2023 received on 01.05.2023)**. The creditors of Soni E Vehicle Private Limited, are hereby called upon to submit their claims with proof on or before 15/05/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**

Ranjan Chakraborti
Interim Resolution Professional
M/s Soni E Vehicle Private Limited
IBBI Reg No.: IBBI/IPA-002/IP-N00541/2017-2018/11618
Address - 17D/522, Konark Enclave, Vasundhara, Ghaziabad, UP 201012
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